

(S)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 377/93.

Dt. of Decision : 29.12.94.

K. Balakondaiah

.. Applicant.

Vs

1. The Union of India, Ministry of Home Affairs, rep. by the Secretary to Government, Ministry of Home Affairs, New Delhi.
2. The Union Public Service Commission rep. by its Secretary, Dholpur House, New Delhi.
3. The Govt. of A.P. rep. by the Chief Secretary to the Govt. of A.P., Central Administration(SCC)Dept. Secretariat Buildings, Hyderabad.
4. K.R.Nandan
5. M.V.Ramachandra Rao
6. A.K.Mohanty
7. C.Dothanga
8. M.R.Kataria
9. R.R.Girish Kumar
10. Balwinder Singh
11. A.Shivsanker
12. Umesh Kumar
13. K.Arwind Rao
14. Alok Srivastava
15. V.Dinesh Reddy
16. M.Bhaskar
17. K.Rushya Rao
18. R.Venkateswarlu
19. D.Narayan Rao
21. M.Alagar
22. S.K.Jayachandra
23. M.Babu Rao
24. M.Ratan
25. G.Ramachandra Reddy
26. V.Ramchandriah
27. K.Anandaiah
28. Ashok Prasad
29. Tarini Prasad Dass
30. Smt.Aruna M.Bhagunu
31. B.Prasad Rao
32. Syed Anwarul Huda
33. D.T.Naik
34. C.N.Gopinath
35. Navneet Ranjan Vasan
36. .. Respondents.

Counsel for the Applicant : Mr. Y.Suryanarayana

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC. (R-1)
Mr. D.Panduranga Reddy, SC P
A.P. (R-3)

Mrs. V. Langmuir Devi

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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OA 377/93.

JUDGMENT

Dt: 29.12.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE-
CHAIRMAN)

Heard Shri Y.Suryanarayana, learned counsel for the applicant, Shri N.R.Devaraj, learned standing counsel for the Respondents 1 and 2, and Shri D. Panduranga Reddy, learned special counsel for R-3.

2. This OA was filed praying for quashing the Memo No.1504/SCC/90-19, dated 4.7.1992 of R-3 containing the decision of R-I rejecting the request of the applicant for refixation of seniority in Indian Police Service and for a consequential direction to R-I and R-2 to place the applicant below that of Shri G.A.Rahim, IPS who belongs to 1974 batch and above that of Shri K.R.Nandan, IPS, by allotting 1974 as the year of allotment.

3. ~~filed~~ The learned standing counsel for R-3 had ~~filed~~ a xerox copy of the letter dated 23.7.1994 of the applicant addressed to the Director General and Inspector General of Police, Hyderabad wherein it is stated that he had withdrawn this OA and intimated the same to this Tribunal through his Advocate. The learned counsel for the applicant stated that he was instructed to that effect.

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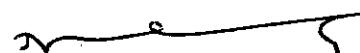
contd..

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.. 3 ..

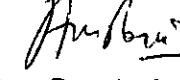
5. In the result, the OA is dismissed as withdrawn. No costs. /


(R. RANGARAJAN)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 29th December, 1994.
Open court dictation.

vsn


Deputy Registrar (J) CC

To

to Govt.,

1. The Secretary, Union of India,
Ministry of Home Affairs,
New Delhi.
2. The Secretary, Union Public Service Commission,
Dholpur House, New Delhi.
3. The Chief Secretary to the Govt. of A.P.
Central Administration (SCC) Dept.,
Secretariat Buildings, Govt. of A.P. Hyderabad.
4. One copy to Mr. Y. Suryanarayana, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. Govt.
CAT. Hyd.
7. One copy to Library, CAT. Hyd.
8. One spare copy.

g. Mr. V. Neeladri Rao Advocate, Advocates association
High Court Building, Hyderabad

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

DATED: 29-12-1994

~~ORDER~~ JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 377/93.

T.A.No. (w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default. *No appeal*

Ordered/Rejected

No order as to costs.

DVM

